

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No.127 of 2021(SZ)

IN THE MATTER OF :

P. Nanthagopal (M/A 34 years ),  
S/o.Pazhani Muruvappan,  
110, Kunnavakkam Village,  
Nellithoppu Street,  
Pattaraikazhani Post,  
Thirukazhukundram Taluk,  
Chengalpattu, Tamil Nadu-603 102.  
Phone No.96291 32605,  
Email.ID:meganathan688733@gmail.com

... Applicant(s)

-Versus-

1. The Commissioner,  
Geology and Mining Department,  
Government of Tamil Nadu,  
Alandur Road, Guindy,  
Industrial Estate, Guindy,  
Chennai-600 032.  
Phone No.044-22501874.  
Email.ID:cgmchennai32@gmail.com
2. The District Collector,  
Collectorate, GST Road,  
Chengalpattu District,  
Chengalpattu- 603 001.  
Phone No.044-27427412  
Email.ID: collr-cpt@nic.in
3. The Deputy Director,  
Geology and Mining Department,  
Chengalpattu District,  
Chengalpattu-603 001.  
Phone No.044-27237104.  
Email.ID.minekanchi@gmail.com.
4. The Tahsildar,  
VOC Nagar, Thirukazhukundram Taluk,  
Chengalpattu District,  
Chengalpattu - 603 001.  
Phone No.044-27432318.  
Email.ID: tahcpt.tnkpm@nic.in.
5. The Member Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Road,  
Guindy, Chennai-600 032.  
Phone No.044-22353134-139.  
Email.ID:tnpcb-chn@gov.in.

*J. V. S. S.*  
J. V. S. S.  
J. V. S. S.

*N. S. S. S.*  
TAHSILDAR  
THIRUKALUKUNDRAM

6. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Adigalar Street,  
Next to Municipal Office,  
Kancheepuram District.  
Chennai-603 209.  
Phone No.044-27454422.  
E.Mail.id: tnpcbmnagar@gmail.com.

7. The Chairman,  
State Level Environment Impact Assessment Authority,  
Ground floor, Panagal Building,  
No.1, Jeenis Road, Saidapet,  
Chennai-600 015.  
Phone No.044 24336421.  
E.Mail.ID: mstnseiaa@yahoo.com.

8. Tvl.Salem Mines & Aggregates,  
No.9, Nagarathinam Nagar Extension,  
Thiruneermalai Road,  
West Tambaram,  
Chennai – 600 045.  
Phone No: 9443259602  
Email ID: [infogeoexploration@gmail.com](mailto:infogeoexploration@gmail.com)

...Respondent(s)

**MEMO FILED BY THE 4<sup>TH</sup> RESPONDENT -  
THE TAHSILDAR, THIRUKAZHUKUNDRAM.**

I, Thiru.L.Sivasankaran, S/o.Thiru.M.Lakshmanan Hindu, aged about 41 years working as the Tahsildar, Thirukazhukundram Taluk, Chengalpattu District do hereby solemnly affirm and sincerely state as follows:-

2) I am the 4<sup>th</sup> respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available with office. I filed this pleading petition for non compliance of order dated 14.06.2021 of this Hon'ble Court in time.

3) It is respectfully submitted that, in the matter of Original Application Number 127/2021, among carrying the Honble National Green Tribunal, Southern Zone, Chennai in its order dated 14.06.2021 has appointed Department of Geology and Mining as a Nodal Agency and also to appoint a Joint Committee comprising of following officials and direct to submit a factual as well as action taken report if there is any violation found .

*S. Sethi*  
Joint Quarter Deputy Tahsildar  
Thirukazhukundram

*S. Sethi*  
TAHSILDAR  
THIRUKALUKUNDRAM

- (i) The District Collector, Chengalpattu District, or a Senior Officer not below the rank of Assistant Collector/Sub-Divisional Magistrate as deputed by the District Collector
- (ii) A Senior Geologist from the office of the Deputy Director of Geology and Mining Department, Chengalpattu.
- (iii) A senior from the Tamil Nadu State Environment Impact Assessment Authority (TN SEIAA).
- (iv) A senior officer from the Tamil Nadu State Pollution Control Board (TNPCCB) as deputed by its Chairman .

4) It is respectfully submitted that, the Hon'ble this Court has directed the Committee to ascertain certain the following facts.

- i) *whether there was any violation of conditions imposed in the environment clearance, Consent and other permissions granted committed by the 8<sup>th</sup> respondent?*
- ii) *Whether there was any excess mining done by the 8<sup>th</sup> respondent and, if so what is the quantity of excess mining and the amount of compensation payable apart from royalty and penalty to be imposed.*
- iii) *Whether the pollution control mechanisms have been strictly adhered to by the 8<sup>th</sup> respondent while operating the quarry including user of permitted explosives and timings and if there is any violation, what is the impact of same on environment and the remedial measures to be taken for rectifying the same.*
- iv) *Whether there was any impact on the neighboring property owners on account of the alleged violations and pollutions and said to have been caused by the 8<sup>th</sup> respondent.*
- v) *The committee is also directed to ascertain the nature of damage caused to environment and assess the environmental compensation to be fixed against the establishment of 8<sup>th</sup> respondent for the violations and also damage caused to the environment on account of such activities.*

*S. Sathya*

*Senior Counsel,  
Thirukalukundram*

*ON BEHALF OF*  
**TAHSILDAR**  
**THIRUKALUKUNDRAM**

5) It is respectfully submitted that, in compliance to the Hon'ble National Green Tribunal, (Southern Zone) order, the District Collector has nominated the Revenue Divisional Officer, Chengalpattu vide Rc.8218 /Mines/2021 dated 29.06.2018 on behalf of me as a member of Joint Committee for conducting inspection and submit detailed report of the subject quarry. Further, the District Collector direct me to provide necessary co-ordination assistant for filing inspection report as per the order of Hon'ble National Green Tribunal, (Southern Zone) Chennai.

6) It is respectfully submitted that, the Nodel Agency , the Director of Geology and Mining vide Rc.No.3883/MM1/2021 dated 16.07.2021 has requested the District Collector, Tamil Nadu State Environment Impact Assessment Authority and the Chairman , Tamil Nadu Pollution Control Board, to nominate an officers from their Department as a member in the Joint Committee for conducting field inspection over the subject area.

7) It is respectfully submitted that, the State Level Environment Impact Assessment Authority vide letter No.SEIAA/Tamil Nadu/NGT/O.A.No.127 of 2021/2021-1 dated 22.07.2021 had deputed Tmt. N.R.Kamala, Assistant Environment Engineer, SEIAA Tamil Nadu, Chennai as a member of the Joint Committee.

8) It is respectfully submitted that, the Member Secretary, Tamil Nadu Pollution Control Board vide letter No.TNPSC/LAW/LA-III/NGT/013348/2021 dated 14.07.2021 has nominated Er.D.Vasudevan, District Environmental Engineer, Kanchipuram District as a member of the Joint committee.

9) It is respectfully submitted that, the Director, Department of Geology and Mining vide Rc.No.3883/MM1/2021/dated 15.09.2021 had nominated Thiru.K.Vijayaragavan, Assistant Director, Geology and Mining, Chengalpattu District as a member of the Joint Committee.

10) It is respectfully submitted that, the Joint Committee had inspected the area under lease granted to 8<sup>th</sup> respondent Tvl.Salem Mines & Aggregates on dated 16.09.2021. At the time of inspection, the Head Surveyor, Thirukazhukundram, Firka Surveyor and the Revenue Inspector, Thirukazhukundram and the Village Administrative Officer, Kunnavakkam were present and assisted at the time of inspection. The lessee Tvl.Salem Mines & Aggregates was also present at the time of inspection of the quarry sites.

  
D. S. Srinivasan  
District Collector  
Chengalpattu

  
M. S. Srinivasan  
Tahsildar  
Thirukalukundram

11) It is respectfully submitted that, the Officials of Revenue and Survey Departments i.e., the Firka Surveyor and the Village Administrative Officer, Thirukazhukundram Village had identified the boundaries of the area granted under lease in respect of leases granted to 8<sup>th</sup> respondent in Kunnavakkam village and the dimensions of the quarried pit had been measured by using Total Station instruments from 21.09.2021 to 23.09.2021. Further, on 01.10.2021 the Head Surveyor, Tambaram has submit the Topographical plan data needful for Joint Committee.

12) It is respectfully submitted that, I assumed charge as Tahsildar Thirukalukundram on 26.07.2021 and the delay only due to the involving other routine official work load and not wanted one. Moreover the member of the committee has submitted their report on 01.10.2021 as per order of Hon'ble this court. Hence, I solicit my apology before this Hon'ble Court for non compliance and order of Hon'ble this Court in time.

In view of the above, it is therefore humbly prayed that this Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept this memo and to not invoke any order as against me as this Hon'ble National Green Tribunal may deem fit and proper in the fact and circumstance of this case and thus justice.

Solemnly affirmed at Thirukazhukundram

On this 5<sup>th</sup>...the day of October 2021  
and signed his name in my presence.

  
**TAHSILDAR**  
**THIRUKALUKUNDRAM**

BEFORE ME

  
**THIRUKALUKUNDRAM**

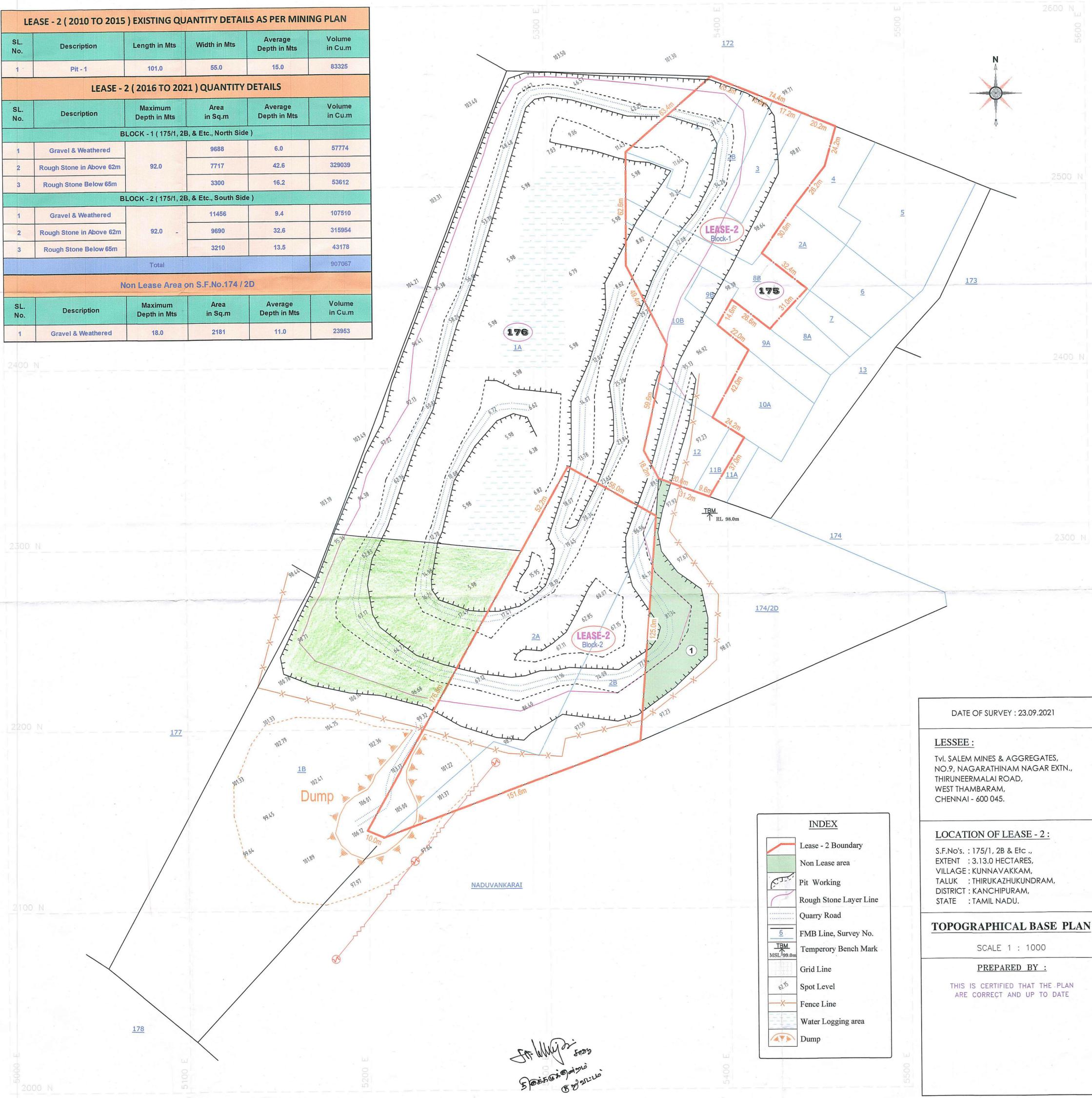
VERIFICATION

I, Thiru.L.Sivasankaran., working as Tahsildar, Thirukazhukundram Taluk, Chengalpattu District do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Thirukazhukundram on this 5<sup>th</sup> day of September 2021.

  
TAHSILDAR  
THIRUKALUKUNDRAM

LEASE - 2 ( 2010 TO 2015 ) EXISTING QUANTITY DETAILS AS PER MINING PLAN					
SL. No.	Description	Length in Mts	Width in Mts	Average Depth in Mts	Volume in Cu.m
1	Pit - 1	101.0	55.0	15.0	83325
LEASE - 2 ( 2016 TO 2021 ) QUANTITY DETAILS					
SL. No.	Description	Maximum Depth in Mts	Area in Sq.m	Average Depth in Mts	Volume in Cu.m
BLOCK - 1 ( 175/1, 2B, & Etc., North Side )					
1	Gravel & Weathered	92.0	9688	6.0	57774
2	Rough Stone in Above 62m		7717	42.6	329039
3	Rough Stone Below 65m		3300	16.2	53612
BLOCK - 2 ( 175/1, 2B, & Etc., South Side )					
1	Gravel & Weathered	92.0	11456	9.4	107510
2	Rough Stone in Above 62m		9690	32.6	315954
3	Rough Stone Below 65m		3210	13.5	43178
Total					907067
Non Lease Area on S.F.No.174 / 2D					
SL. No.	Description	Maximum Depth in Mts	Area in Sq.m	Average Depth in Mts	Volume in Cu.m
1	Gravel & Weathered	18.0	2181	11.0	23953



INDEX	
	Lease - 2 Boundary
	Non Lease area
	Pit Working
	Rough Stone Layer Line
	Quarry Road
	FMB Line, Survey No.
	Temporery Bench Mark
	Grid Line
	Spot Level
	Fence Line
	Water Logging area
	Dump

DATE OF SURVEY : 23.09.2021

**LESSEE :**  
 TVI. SALEM MINES & AGGREGATES,  
 NO.9, NAGARATHINAM NAGAR EXTN.,  
 THIRUNEERMALAI ROAD,  
 WEST THAMBARAM,  
 CHENNAI - 600 045.

**LOCATION OF LEASE - 2 :**  
 S.F.No's : 175/1, 2B & Etc.,  
 EXTENT : 3.13.0 HECTARES,  
 VILLAGE : KUNNAVAKKAM,  
 TALUK : THIRUKAZHUKUNDRAM,  
 DISTRICT : KANCHIPURAM,  
 STATE : TAMIL NADU.

**TOPOGRAPHICAL BASE PLAN**

SCALE 1 : 1000

**PREPARED BY :**  
 THIS IS CERTIFIED THAT THE PLAN  
 ARE CORRECT AND UP TO DATE

*(Handwritten signature and text in Tamil)*